



2026:DHC:510



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\* IN THE HIGH COURT OF DELHI AT NEW DELHI

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*Date of Decision: 21.01.2026*

+ **W.P.(CRL) 222/2026**

KAUSHLENDER BHARDWAJ .....Petitioner

Through: Mr. Rajnish, Mr. Rahul and Mr. Kuldip Singh, Advocates.

versus

THE STATE (NCT OF DELHI) & ANR. .....Respondents

Through: Mr. Anand V Khatri, ASC with IO/ASI Deshpal, PS Narela.  
Mr. Deepak, Advocate, for injured with injured in person.

**CORAM: JUSTICE GIRISH KATHPALIA**

**JUDGMENT (ORAL)**

1. Petitioner seeks quashing of case FIR No. 639/2022 of Police Station Narela for the offence under Section 279/337 IPC on the ground that complainant *de facto* (*respondent no.2*) has compromised the disputes with the petitioner.
2. Learned ASC accepts notice and on instructions of IO/ASI, Deshpal Singh submits that State has no objection if this petition is allowed.
3. The complainant *de facto* identified by the IO also is present along with his counsel and accepts notice.



4. Broadly speaking, the allegation against the petitioner is that he was driving his car in a rash and negligent manner and hit against the complainant *de facto* causing him injuries, so the FIR under Section 279/337 IPC was registered.

5. I have spoken with the complainant *de facto* and he submits that he does not wish to pursue the trial and he has settled the disputes with the petitioner.

6. The MLC of the complainant *de facto* reflects only one abrasion on the back. Besides, according to the MLC, the doctor suspected the complainant *de facto* to be under influence of alcohol.

7. Considering the above circumstances, I am satisfied that it would be in the interest of justice, not to push the parties through trial.

8. Therefore, the petition is allowed and the FIR No. 639/2022 of Police Station Narela for the offence under Section 279/337 IPC as well as proceedings arising out of the same are quashed.

**GIRISH KATHPALIA  
(JUDGE)**

**JANUARY 21, 2026/ry**